

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA.**

**R.A. No. 26 of 2007**  
(Arising out of OA 209 of 2006)

Parshuram Pandey s/o Late Narayan Pandey, Sasaram  
Vs.  
Union of India through G.M, E.C. Railway Hajipur & Ors.

**11.05.2007**

**ORDER**  
[ Under Circulation ]

**Sadhna Srivastava, M (J) :-**

This RA is for review of the order dated 16.03.2007 passed in OA 209 of 2006.

2. The scope of invoking the jurisdiction of review is very limited.
3. After perusal of the instant review application, I do not find any ground within the provision of review.
4. The applicant has not pointed out any error apparent on the face of the record in the judgment in question.
5. In view of the law laid down in Subhash vs. State of Maharashtra, AIR 2002 SC 2537, the scope of review for the Tribunal



is very limited. The Tribunal can only interfere if the error pointed out is plain and apparent. The Tribunal cannot rehear the case under the garb of provisions of the Rules of review. Hence Review Application is dismissed under circulation.



[ Sadhna Srivastava] M [J]

/cbs/